

FORM NO. 75

Statement of income paid or credited by Venture Capital Company or Venture Capital Fund to be provided to the person who is liable to tax under section 222

Part A: Particulars of the Investor								
1.	Name:							(refer Note 1)
2.	Address:							(refer Note 2)
3.	Permanent Account Number (PAN):							
4.	E-mail Id:							
5.	Contact Number:							Country Code
								Country Code
6.	Name of the Venture Capital Company or Venture Capital Fund:							
7.	PAN of the Venture Capital Company or Venture Capital Fund:							
Part B: Other Information								
8.	Tax Year:							
9.	Details of the income paid or credited/ deemed to be credited by the Venture Capital Company or Venture Capital Fund to the investor during the tax year:							
Sl. No.	Amount paid or credited or deemed to be credited	Date of payment or credit or deemed to be credited	Breakup of Amount paid / credited under the Heads of Income					
			'Long Term Capital Gains'		'Short Term Capital Gains'		'Income from other sources'	
	Capital Gains Code (refer Note 3)	Amount	Capital Gains Code (refer Note 3)	Amount	'Dividend'	Others(interest, etc.)		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.								
2.	(Repeat, if required, for each name and capital gains code as well)							

Declaration

I, _____, hereby declare that the information provided in this application is true and correct to the best of my knowledge. I have not concealed any relevant fact.

I am submitting this application in my capacity as _____ (designation), holding PAN _____ and I am competent to verify and submit this application.

Place:

Date:

Signature:

Name:

Designation:

Notes:

1. The name shall include full name of the investor or the securitisation trust.
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. In Part B (Sl. No. 9), Capital Gains Code is to be selected from the following: —

Sl. No.	Capital Gains	Code
1.	Long term capital gain chargeable at 12.5% under section 198	1
2.	Long term capital gain chargeable at 12.5% under section other than section 198	2
3.	Long term capital gain chargeable at 20%	3
4.	Short term capital gain chargeable at 20% under section 198	4
5.	Short term capital gain chargeable at 30%	5
6.	Short term capital gain chargeable at applicable rates	6

4. Some of the information in the form would be pre-filled to the extent possible.
5. The amount mentioned in this form is to be filled in rupees unless stated otherwise.